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O.A. 2709/90

24.12.92

Present: None for the applicant.

Mrs. Raj Kumari Chopra, counsel for the respondents.

Mrs. Chopra has filed documents (affidavit) and annexure 1 and 2, supporting the affidavit. According to this affidavit the applicant is said to have expired in the first week of June, 1992. This information contained in the affidavit is said to be corroborated by Annexure 1 and 2. In this view of the fact the O.A. has abated. It is, therefore, dismissed as abated.


(L.K. Rasgotra)
Member(A)


(Ram Pal Singh)
Vice Chairman(J)